

(5) Two statements showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-11283/76.]

(6) (i) A copy of Memo. No. 6772/VIII-2/76-2 published in Tamil Nadu Government Gazette dated the 5th May, 1976 making certain amendment to Notification No. II-1 No. 1061 of 1965 dated 12th March, 1975 issued under the Tamil Nadu Inam Estates (Abolition and Conversion into Ryotwari) Act, 1963 read with clause (c) (iv) of the of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

(ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-11284/76.]

(7) (i) A copy of Notification No. G.O. Ms. 634 published in Tamil Nadu Government Gazette dated the 14th April, 1976 making certain amendment to Notification No. II-1 No. 3987 (b) of 1971 dated the 7th September, 1971 issued under the Tamil Nadu Agricultural Lands Record of Tenancy Rights Act, 1969 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu together with an explanatory note.

(ii) A statement showing reasons for delay in laying the above Notification.

(8) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications mentioned at (2), (3), (4), (6) and (7). [Placed in Library. See No. LT-11285/76.]

(9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tamil Nadu Warehousing Corporation, Madras for the year 1972-73 together with the Audit

Report thereon, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document. [Placed in Library. See No. LT-11286/76.]

INDIAN TELEGRAPH (7TH AMDT.) RULES, 1976

संचार मंत्री (डा० शंकर दयाल शर्मा) :
अध्यक्ष महोदय, मैं आपकी अनुमति से भारतीय तार अधिनियम, 1885 की धारा 7 की उप-धारा (5) के अन्तर्गत भारतीय तार (सातवां संशोधन) नियम, 1976 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पर रखता हूँ जो दिनांक 26 जून, 1976 के भारत के राजपत्र में अधिसूचना संख्या सा० सा० नि० 933 में प्रकाशित हुए थे।

[Placed in Library. See No. LT-11287/76.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Delhi, Meerut and Bulandshahr (Milk and Milk Products) Control Order, 1975, published in Notification No. S.O. 200 (E) in Gazette of India dated the 6th May, 1975.

(ii) The Fertiliser (Control) Seventh Amendment Order, 1976, published in Notification No. G.S.R. 759 (E) in Gazette of India dated the 9th August, 1976. [Placed in Library. See No. LT-11288/76.]